

Clearance to 'Pooyamkutty' Hydroelectric Project

365. SHRI A. VIJAYARAGHAVAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government have given clearance to the 'Pooyam Kutty' Hydroelectric project in Kerala; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATIMANEKA GANDHI): (a) and (b). No, Sir.

This project was accorded environmental clearance in June, 1985 subject to implementation of stipulated safeguards. The proposal for diversion of 3001.8 ha. of forest land required, however, was rejected in 1988 due to non furnishing of requisite details. A revised proposal recently submitted has also not been found acceptable.

Fresh guidelines for revision of Electoral Rolls

366. SHRI KUSUMA KRISHNA MURTHY: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether any steps have been taken for the summary revision of the electoral rolls;

(b) if so, the progress made in this regard;

(c) whether Union Government have also formulated any fresh guidelines for revision of electoral rolls, particularly in some problem States, and for training of officials deputed for conducting the elections; and

(d) if so, the details of thereof?

THE MINISTER OF COMMERCE AND MINISTER OF LAW AND JUSTICE (SHRI SUBRAMANIAM SWAMY): (a) It is the practice with the Election Commission to revise the electoral rolls every year with reference to 1st January as the qualifying date so as to keep the rolls upto-date. The Election Commission is reported to have ordered summary revision of electoral rolls of all constituencies in all the States/Union Territories (except Assam) with reference to 1st January, 1991 as the qualifying date and the final rolls are expected to be published on the 7th February, 1991.

(b) As per the programme for revision of electoral roll all the States/Union Territories were to publish draft electoral rolls on 17.12.90. While all other States are presumed to have adhered to the programme, the Election Commission is stated to have received communications from the Chief Electoral Officer, Andhra Pradesh and the District Election Officer, Aligarh, indicating their inability to adhere to the programme of publishing the draft rolls in view of the imposition of curfew in certain parts/areas.

(c) and (d). As per the Election Commission no fresh guideline for the revision of electoral rolls in any State have been formulated. As for the training of personnel deputed for conduct of elections, such training is generally arranged after the announcement of elections.

Utilization of Foreign Aid

367. SHRI KUSUMA KRISHNA MURTHY: Will the Minister of FINANCE be pleased to state:

(a) the estimated unused foreign assistance at present and since how long it has been lying unutilised;

(b) whether Government have worked out any programme to utilise the unused